

SUPREME COURT OF INDIA

Gopikant Choudhary

Vs.

State of Bihar

(G. B. Pattanaik and U. C. Banerjee JJ.)

06.01.2000

ORDER

The Text below is only a summarized version of the order pronounced

The impugned order of the Chief Minister sanctioning prosecution against the person retired on account of loss sustained to the exchequer is not sustainable in law and the order of prosecution set aside.